

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

No. HC.XI-05/2015/167/RC dated 24.07.2015

In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice (Acting) has been pleased to make the following amendments in the Gauhati High Court (Appointment, Conditions of Service and Conduct Rules), 1967, with immediate effect:

a) The following Sub-Rule is added as Sub-Rule (4) under "Rule 7: Gazetted officers":

" (4) The posts of Court Officer in the Principal Seat of the Gauhati High Court and the Kohima Bench shall be filled up by calling options from the Administrative Officer (Judicial) and the Senior Judicial Assistants. The persons so appointed in the posts of Court Officer(s) shall maintain their respective seniority in their original cadres i.e. in the cadre of Administrative Officer (Judicial)/ Senior Judicial Assistant and their further promotion will be considered on that basis.

b) The following Sub-Rule is added as Sub-Rule 4(A) under "Rule 7: Gazetted officers":

"4(A) The posts of Court Officer in the Aizawl Bench and the Itanagar Bench shall be filled up by calling options from the Administrative Officer (Judicial), Assistants and the Senior Judicial Assistants. The persons so appointed in the posts of Court Officer(s) shall maintain their respective seniority in their original cadres i.e. in the cadre of Administrative Officer (Judicial)/ Assistant/ Senior Judicial Assistant and their further promotion will be considered on that basis."

c) Sl. No III of Class II(C) appearing in Schedule-I is amended as follows:

"III. Court Officer (En-Cadre)	2	PB-3, Rs.8000-Rs.35000, G.P. Rs. 4900."
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d) Class II(CC) appearing in Schedule-I stands deleted.

By order,
Sd/-
H.K. Sarma
REGISTRAR GENERAL

No. HC.XI-05/2015/168-187/RC dated 24.07.2015

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judl.), Gauhati High Court, Guwahati.
7. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
9. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
10. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
11. The O.S.D., Gauhati High Court, Guwahati –cum- Joint Director (Officiating), Judicial Academy, Assam.
12. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
13. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 15 copies to the undersigned after publication.)
14. The Publisher, Nagaland Gazette, Nagaland Govt. Press, Kohima/ Mizoram Gazette, Mizoram Govt. Press, Aizawl/ Arunachal Pradesh Gazette, Arunachal Pradesh Govt. Press, Itanagar. (They are requested to publish the notification in the next issue of their respective official Gazette and send at least 15 copies to the undersigned after publication.)
15. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
16. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
17. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
18. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
19. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
20. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR GENERAL

24.7.15
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